

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 17TH DAY OF APRIL 2020/28TH CHAITHRA, 1942

Crl.A No.1197 of 2018

(Against the judgment passed in S.C. No. 219 of 2013 on the files of Hon'ble
2nd Additional Sessions Court, Ernakulam dated 14-9-2018)

APPELLANT: Appellant /Accused No.2

Anilkumar @ Cape Ani,
Aged 42 years,
S/o.Thankappan,
Thachankeri House
Maruthamkuzhi,
Kanjirampara kara
Sasthamangalam village,
Thiruvananthapuram.

By.Adv.Anil.R

Adv.Sujesh Menon V.B

RESPONDENT : Complainant.

State of Kerala, represented by the
Public Prosecutor, High Court of Kerala,
Ernakulam, Kochi-682031.

By Public Prosecutor Sri.Amjad Ali

THIS Crl.A. HAVING BEEN FINALLY HEARD ON 17.04.2020, THE COURT ON
THE SAME PASSED THE FOLLOWING:

C.S.DIAS, J.

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CrI.A No.1197 of 2018

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Dated this the 17th day of April, 2020.

ORDER

The learned Public Prosecutor seeks time to get instructions in the matter, as the special Public Prosecutor is not in station. The prayer for adjournment is seriously opposed by the learned Senior Counsel appearing for the appellant. The case is adjourned to 24.4.2020 as last chance for hearing the application to suspend the sentence.

Call on 24.4.2020.

**C.S.DIAS
JUDGE**

sks/17.4.2020